

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Execution Application no. 52 of 2025

In

Original Application No. 380 of 2024

In the matter of

Jaskirat Singh & ors

..... Applicant(s)

V/s

State of Punjab and Others

..... Respondents(s)

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3. VAKALATNAMA

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Date: 10/11/2025

Place: Ludhiana



(Jaspal Singh)
Environmental Engineer
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution
Control Board)

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Short reply by way of affidavit of Er. Jaspal Singh, Environmental Engineer, Regional Office-3, Ludhiana on behalf of Punjab Pollution Control Board.

I, the above-named deponent, do hereby solemnly affirm and state as under:

RESPECTFULLY SHOWETH

- 2706
10/11/2025
- 1) That briefly submitted, the applicants had earlier filed original Application no. 380 of 2024 before this Hon'ble Tribunal thereby raising the grievance in respect of Violation of environmental norms by wine shop cum. Tavern, restaurants, banquet halls, operating outside the

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Municipal Corporation limits of Ludhiana on National Highway (Sindhwan Canal Road also known as Ladowal Bye.Pass).

- 2) That after Consideration of the matter, this Hon'ble Tribunal was pleased to dispose of OA no. 380 of 2024 vide order dated 30.7.2024, the relevant-extract-of which as Contained in paragraph 5 is reproduced herein below for kind perusal & reference:

"In the present O.A., we find that the applicant has not filed any complaint to the competent authority raising a grievance about violation of environmental norms. Having regard to the nature of allegations which have been made in the O.A. we are of the view that the issue needs to be first examine by Punjab Pollution Control Board. Hence we permit the applicant to make a comprehensive complaint along with all the details of the violators and nature of violation to the Member Secretary, Punjab Pollution Control Board who on receipt of the same will duly examine the truthfulness of the allegation and if the allegations are found to be correct, will take appropriate remedial action expeditiously. Let this exercise be completed within three months from the date of receipt of the complaint."

- 3) That the applicants have now filed Execution Application No. 52 of 2025 Seeking Compliance of order dated 30.7.2024 passed by this Hon'ble Tribunal in OA no. 380 of 2024. The applicant has Stated that detailed Complaint dated 10.8.2024 was filed before the Member Secretary, PPCB but no prompt action has been taken in compliance to order dated 30.7.2024 and the issue has not been remediated till now.

That in Compliance to order dated 30.07.2024 it is submitted that the Board has taken appropriate action against the 14 entities which were mentioned by the applicants in the Communication dated 10.08.2024. The Board has taken action against the said 14 entities for Violation of



environmental norms in respect of the provisions of the water (Prevention and Control of Pollution) Act, 1974. A Copy of the Action taken Report is enclosed as **Annexure-A**.

- 5) That the applicants have alleged illegal Construction, which does not fall under the Purview of the PPCB. The applicants may approach the Concerned department in this regard which is the Greater Ludhiana Area Development Authority (GLADA) and National Highway Authority of India(NHAI).
- 6) That out of the 14 entities, directions u/s 33-A of the water Act, 1974 have been issued for disconnection of electricity Supply in 7 Cases, 2 enteritis have been closed permanently, 2 entities do not fall under the consent management of the Board and action against the remaining 3 entities has been already initiated by the Board. The details in this regard are already mentioned in **Annexure-A**.

That the status/Action Report On behalf of PPCB is hereby submitted in compliance to order dated 25.08.2025 passed in EA no. 52 of 2025 for kind consideration and appropriate orders of this Hon'ble Tribunal.


Deponent

Dated: 10/11/2025

Place: Ludhiana

(Er. Jaspal Singh)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-3, Ludhiana
(On behalf of Punjab Pollution Control Board)



VERIFICATION:

Verified that the contents of the above status/Action Report by way of affidavit are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated: 10/11/2025
 Certified that the affidavit/S.P.A./GPA has been readover & explained to the deponent executant who seemed Correctly to understand the same at the time making there of Deponent

Place: Ludhiana

(Er. Jaspal Singh)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office-3, Ludhiana
 (On behalf of Punjab Pollution Control Board respondent no.3)



Attested as Identified

NOTARY PUBLIC
 Ludhiana (Punjab)

10 NOV 2025

Status of Entities whom Action is taken by the PPCB

Sr. no.	Name of the Entity	Engaged in Business	Violation of Act	Action taken
1.	M/s R.K Wines cum Jugnu Tavren, Ayali Chowk, South city, Sidhwan Canal Road, Ludhiana	Wine shop	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> M/s R.K Wines cum Jugnu Tavren have been permanently closed in place of this A.B. liquers was running which have been also closed and now new entity namely M/s S.V Enterprises is running in the location. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 were issued to M/s S.V Enterprises for closure of the tavren and disconnection of electric supply. The PSPCL authorities have been directed to disconnect the electricity connection of the entity vide letter no.5144-5145 dated 03/09/2025, letter no. 3171 dated 12/09/2025, letter no. 3370 dated 10/10/2025 and letter no.3427 dated 17/10/2025
2.	M/s J9 Bar, South city, Sidhwan Canal Road, Ludhiana	Bar	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> The Bar namely M/s Noir Bar & Restaurant is operating in the location. Previously the bar namely M/s Evil Eye used to operate in place of the current bar and before that M/s J9 Bar & restaurant was operating in the place. <i>Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued to M/s Evil Eye for closure of the restaurant and disconnection of electric supply</i> The PSPCL authorities were directed to disconnect the electricity connection of the entity vide letter no.5123 dated 02/09/2025, letter no. 3184 dated 12/09/2025, letter no. 3370 dated 10/10/2025 and letter no. 3427 dated 17/10/2025 Now the entity is permanently closed. Now new Bar namely M/s Noir Bar & Restaurant is operating in the location and action is under process against this Bar.



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3.	M/s Day Night Store 24/7, South city, Sidhwan Canal Road, Ludhiana	Restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> • Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued for closure of the restaurant and disconnection of electric supply. • The PSPCL authorities were directed to disconnect the electricity connection of the store vide letter no. 5136-5137 dated 02/09/2025, letter no. 3172 dated 12/09/2025, letter no. 3370 dated 10/10/2025 and letter no. 3427 dated 17/10/2025.
4.	M/s Subway, South city, Sidhwan Canal Road, Ludhiana	Restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> • Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued for closure of the restaurant and disconnection of electric supply. • The PSPCL authorities were directed to disconnect the electricity connection of the entity vide letter no. 5160-61 dated 03/09/2025, letter no. 3174 dated 12/09/2025, letter no. 3370 dated 10/10/2025 and letter no. 3427 dated 17/10/2025
5.	M/s Green House Cafe, South city, Sidhwan Canal Road, Ludhiana	Restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> • Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued for closure of the restaurant and disconnection of electric supply. • The PSPCL authorities were directed to disconnect the electricity connection of the entity vide letter no.5104-5105 dated 02/09/2025, letter no.3176 dated 12/09/2025, letter no. 3370 dated 10/10/2025 and letter no. 3427 dated 17/10/2025. • Now the entity is permanently closed
6.	M/s Chawla's food book café, South city, Sidhwan Canal Road, Ludhiana	Restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> • Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued for closure of the restaurant and disconnection of electric supply.

				<ul style="list-style-type: none"> The PSPCL authorities were directed to disconnect the electricity connection of the entity vide letter no.5112-5113 dated 02/09/2025, letter no.3175 dated 12/09/2025, letter no. 3370 dated 10/10/2025 and letter no. 3427 dated 17/10/2025.
7.	M/s Club 91, South city, Sidhwan Canal Road, Ludhiana	Bar and restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> <i>Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued for closure of the restaurant and disconnection of electric supply.</i> The PSPCL authorities were directed to disconnect the electricity connection of the entity vide letter no.5152-5153 dated 03/09/2025, letter no.3173 dated 12/09/2025 letter no. 3370 dated 10/10/2025 and letter no. 3427 dated 17/10/2025.
8.	M/s All day coffee company, South city, Sidhwan Canal Road, Ludhiana	Coffee Shop	Water (Prevention & Control of Pollution) Act, 1974	<ul style="list-style-type: none"> <i>Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 issued to the project proponent that the project proponent shall operate the coffee shop only after obtaining consent to operate of the Board.</i> Now the entity is permanently closed
9.	M/s The Garden Grill, South city, Sidhwan Canal Road, Ludhiana	Restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> <i>Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued to the project proponent to not to undertake any polluting process/any activity covered under the consent management policy of the Board without prior consent of the Board.</i> Entity have been permanently closed
10	M/s Baskin Robbins, South city, Sidhwan Canal Road, Ludhiana	Takeaway ice cream shop	-	The entity does not fall under the purview of consent management of the Board. It is a takeaway ice cream shop.
11	M/s Bake Fresh/Hera Pheri	Takeaway	-	The entity does not fall under the purview of consent management of the

	Confectionary, South city, Sidhwan Canal Road, Ludhiana	shop of bakery products		Board. It is a takeaway shop of bakery products.
12	M/s La Antras, 21 Citic Plaza, South city, Sidhwan Canal Road, Ludhiana	Bar restaurant &	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> The entity was given personal hearing dated 11.03.2025 before the Competent Authority of the Board and proceedings dated 20.03.2025 were issued to the in which it was decided that: <ol style="list-style-type: none"> The project proponent shall apply for obtaining consents under the Water Act, 1974 and Air 1981, within 15 days, alongwith requisite documents and consent fee. The project proponent shall comply with the Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/ Hotels/ Motels/ Banquets etc. as prescribed by the PPCB vide office order no. SEE, ZO-2 (HQ-2)2021/64 dated 02.02.2021 Entity has not complied with the decisions of the hearing. Further notice to issue directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 has been issued and hearing is on 21.11.2025
13	Winter Garden by Baba's, Ayali Khurd, South city, Sidhwan Canal Road, Ludhiana and Baba's, Ayali Khurd, South city, Sidhwan Canal Road, Ludhiana	Restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> Both entities are same. The entity was given personal hearing dated 07.02.2025 before the Chief Environmental Engineer, Ludhiana and proceedings dated 18.02.2025 were issued to the in which it was decided that: <i>PP shall apply for obtaining consents of the Board under Water Act, 1974 and Air Act, 1981 alongwith all relevant documents.</i> Entity has not complied with the decisions of the hearing further action is under process.
14	Baba's, Ayali Khurd, South city, Sidhwan Canal Road, Ludhiana			
15	M/s Xero Court Yard, 21 Citic Plaza, South city, Sidhwan Canal Road, Ludhiana	Restaurant	Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981	<ul style="list-style-type: none"> The entity was given personal hearing dated 23.07.2025 before the Chief Environmental Engineer, Ludhiana and proceedings dated 22.08.2025 were issued to the in which it was decided that:- <ol style="list-style-type: none"> The operator company shall apply for obtaining Consent to Establish

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				<p><i>of the Board under the provision of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 with requisite documents and adequate fee as per policy of the Board</i></p> <ul style="list-style-type: none">• Entity has not complied with the decisions of the hearing further action is under process.
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VAKALATNAMA

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
EA/52/2025 IN IA NO. 380/2024

In re: JASKIRAT SINGH & ORSApplicant

Versus

STATE OF PUNJAB & ORSRespondents

KNOWN ALL to whom these present shall come that I, Jaskirat Singh, Environment Eng.
Regional Office-3, Ludhiana. Behal of P.P.C.B
P.P.C.B.

The above-named authorized representative of the respondent do hereby appoint

DIWAN ADVOCATES
Office: A-450-LGF & B-2, Defence Colony,
New Delhi-110024
Email: service@diwanadvocates.com
Tel No. +91 11 41046363 / 62
Mob: 8076293778

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize him:

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court, including High Court subject to payment of fee separately for each court by me/us.

To sign, file, verify and present pleadings, appeals, cross objections or petition for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of Fee for each stages.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint or instruct any other legal practitioner authorizing him to exercise the power and authority hereby conferred on the Advocate whenever, he may think fit to do, so and to sign the power of attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remains unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The Fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/We will not be entitled for the return of the same in any case whatsoever and if the case prolongs for more than three years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 11th day of Nov, 2025

Accepted subjects to the terms of the fees.

ADVOCATE'S

DR. FARRUKH KHAN- D/616/07

CHANGHEZ KHAN- D/1791A/07

PRERNA KAPOOR-D/1566/04

KARAN SINGH D/5514/20

SIGNATURE'S

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[Handwritten Signature]

CLIENT'S SIGNATURES

[Handwritten Signature]
Environmental Engineer
Punjab Pollution Control Board
Regional Office- III, Ludhiana.

[Handwritten Signature]

